

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 702/GT/2020

Subject : Petition for approval of tariff in deviation from norms specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Teesta Low Dam-III Power Station.

Petitioner : NHPC Limited

Respondents : WBSEDCL

Date of Hearing : **18.11.2021**

Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Ajay Shrivastava, NHPC
Ms. Anushree Bardhan, Advocate, WBSEDCL
Shri Ravi Nair, Advocate, WBSEDCL
Shri Sudipta Mukhopadhyay, Advocate, WBSEDCL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the present petition has been filed in terms of Regulation 66 read with section 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ('the 2019 Tariff Regulations') for approval of tariff of Teesta Low Dam-III Power Station (132 MW) from 1.4.2019 to 18.5.2053, in deviation of the norms specified under the 2019 Tariff Regulations and requested to exempt the Petitioner from filing the trueing up petition.

3. Based on the submissions of the learned counsel for the parties and the documents available on record, the Commission reserved its order in the petition.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

